

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.79/TT/2020

Dated:18.2.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period of 05 nos. of assets under “Southern Region System Strengthening Scheme – XVIII in the Southern Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 25.2.2020:-

- i. Plant & Machinery cost upto cut-off date for the purpose of computation of allowable initial spares excluding IDC, IEDC, land cost, cost of civil works and any other costs such as equipment installation etc.
 - ii. Statement showing IDC discharged upto COD of Asset -1.
 - iii. Scheduled Commercial Operation Date of Asset 1 as per Investment Approval.
 - iv. Certificate from Regional Power Committee/National Power Committee for the purpose of claiming additional Return on Equity of 0.5% for Assets-2 & 3 as per Regulation 24 (2) (iii) of the 2014 Tariff Regulations.
2. Details with regard to claim of balance and retention payments and balance work payments:-
- i. Confirm whether all works carried out under additional capital expenditure fall under original scope.
 - ii. Synopsis of contracts against which payments have been retained and reasons thereof.



- iii. Submit the statement of balance and retention payments not included in the present petition and also furnish details of payments proposed to be made in future against balance and retention amount.
 - iv. The break-up of additional capitalization and balance & retention payments pertaining to transmission line, sub-station, civil works and other works.
 - v. Details of works deferred for execution and reason thereto.
3. Submit Forms-1A, 4, 5, 5A, 5B and 15 for 2014-19 period.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer

